

(a) whether Government is contemplating an amendment to the Criminal Procedure Code;

(b) if so, the details worked out so far; and

(c) whether the views of each State in this regard is incorporated in the same for the benefit of the common people?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) A Bill, namely, the Code of Criminal Procedure (Amendment) Bill, 2010 to further amend the Code of Criminal Procedure, 1973, is likely to be introduced during the current session of Lok Sabha.

A comprehensive amendment to the Code of Criminal Procedure, 1973 was recommended by the Law Commission of India in its 154th, 177th and 178th Reports. The comments of the State Governments were obtained on these reports. Most of the State Governments were generally in agreement with the recommendations of the Law Commission. Accordingly, the Code of Criminal Procedure (Amendment) Bill, 2006 was introduced in the Rajya Sabha, which was referred by the Chairman, Rajya Sabha to the Parliamentary Standing Committee on Home Affairs. The recommendations of the Parliamentary Committee were incorporated in the Bill to the extent possible and the said Bill was passed by the Parliament and became the Code of Criminal Procedure (Amendment) Act, 2008. However, certain provisions of the said Act were opposed by lawyers' associations and a few State Governments. Hence, further amendment to these provisions is being contemplated on the basis of the recommendations of the Law Commission of India.

Proposal to solve insurgency problem in Nagaland

1424. SHRI MOINUL HASSAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has offered 29-points proposal to Nagas to solve their years old insurgency problem; and

(b) if so, when and where the next round of talks is to be held to solve the decades old conflict in Nagaland?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) Dialogue with National Socialist Council of Nagalim (NSCN/IM) is continuing. Shri R.S. Pandey, former Petroleum Secretary has been appointed as the Government of India Representative for Naga Peace Talks. The last round of talks was held on 3rd March, 2010.

Cybre police force

1425. MS. SUSHILA TIRIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to set up a cybre police force; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) "Police" being a State subject as per VII Schedule to the Constitution of India, it is primarily the concern of the State Government to consider such proposals. The Ministry of Home Affairs has no such proposal to set up a cyber police force.

Smuggling of weapons in North-East region

†1426. SHRI RAJIV PRATAP RUDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that smuggling of a large number of weapons is happening in North-East region;

(b) if so, the details thereof;

(c) whether it is also a fact that separatists and smugglers of neighbouring countries are active in this smuggling; and

(d) the details of measures taken by Government to address this problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) According to some inputs, insurgent groups in North East are reported to be using foreign made arms. Inputs suggest that such arms have been procured by insurgents through arms smugglers based in South East Asia and in Yunnan Province of China, through the Sino-Myanmar border and the porous Indo-Myanmar border.

(d) The security forces along the border have been patrolling the border areas regularly and they have been suitably sensitized regarding arms smuggling by the insurgents from time to time. Government of India has voiced its concerns with the Governments of Myanmar and Bangladesh, over the reported smuggling of arms through their territories.

Gadhuli-Santalpur road in Gujarat

1427. SHRI KANJIBHAI PATEL: Will the Minister of HOME AFFAIRS be pleased to refer to answer to Unstarred Question 1460 given in the Rajya Sabha on 2nd December, 2009 and state:

(a) whether the proposal for the construction/improvement of Gadhuli-Santalpur road of Government of Gujarat has been technically scrutinized and approved;

(b) if so, by when the required funds will be released to the State Government; and

(c) if not, the reasons for delay in approving the proposal of such a significant nature?

†Original notice of the question was received in Hindi.